

**Unauthorised constructions in prohibited and regulated  
area of protected monuments**

3703. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of CULTURE be pleased to state:

(a) whether prohibition and restrictions on construction activities in prohibited and regulated area of monuments are not getting implemented on ground resulting in unabated construction activities thereon;

(b) if so, the main problems being faced by Government to implement the law on ground; and

(c) what concrete measures Government proposes to take to overcome with the problems and stop unauthorised constructions in prohibited and regulated areas?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) A mechanism for obtaining permission for construction in regulated areas and repairs in prohibited areas exist as per Section 20D of Ancient Monuments and Archaeological Sites and Remains (AMASR) Act, 1958. The violators are duly reported upon and necessary legal action is initiated as per Section 19 of AMASR Act, 1958 and Rule 38 of AMASR Rules.

(c) The concerned State Governments have been duly sensitized to include necessary permission from Competent Authority, Government of India as per Section 20D of the AMASR Act, 1958 before issuing any permit for construction and repairs.

**Suggestions of Multi-disciplinary Committee**

3704. SHRI N. GOKULAKRISHNAN: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the 17 member Multi-disciplinary Committee appointed by Government had given various suggestions about the origins of Sanskrit, the Indo-European confluence and references of findings of the Kushan period;

(b) if so, the details thereof;

(c) whether Government has given any further extension to the said Committee's period; and

(d) whether the said Committee is yet to submit its report?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. A 17 member Multi-disciplinary Committee has been set up to conduct a holistic study of the evolution of 12000 years of Indian

Culture. The committee has met twice and shared their views on the researches on Archaeology, Geology, Anthropology and languages and worked out the modalities of reaching to a uniform agreement in corroboration with all the multi-disciplinary facts. The views of all the members have been invited to draw guidelines for further action.

(c) No, Sir.

(d) Yes, Sir.

**Revolutionaries executed by hanging in the Cellular Jail**

3705. SHRI RITABRATA BANERJEE: Will the Minister of CULTURE be pleased to state:

(a) how many revolutionaries were executed by hanging till death from the year 1910 to 1921 in the Andaman Cellular Jail; and

(b) the name-wise and year-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) As per the information provided by Andaman and Nicobar Administration, no revolutionary was executed by hanging from the year 1910 to 1921 in the Andaman Cellular Jail.

**Books published by Sahitya Akademi**

3706. SHRI RITABRATA BANERJEE: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the books written in Hindi are the majority of the ones published by the Sahitya Akademi in the last two years;

(b) if so, the details thereof and the reasons therefor; and

(c) the language-wise details of the books published?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. It is a fact that Sahitya Akademi publications in Hindi in the last two years are higher than other languages when one takes reprints also into consideration.

During the year 2015-16 and 2016-17 Sahitya Akademi published 974 books out of which 285 books were published in Hindi and the remaining 689 books were published in other languages.

Translations into Hindi facilitate easier onward transmission into languages for which translators may not be available – for example, from Tamil to Kashmiri or